

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.104 OF 2020

Mr.Rajesh Ghantayath

Applicant

Versus

The Union of India and others

Respondent(s)

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PLACE: BENGALURU  
DATE: SEPTEMBER 01<sup>st</sup>, 2021



S. Suresh  
DEPONENT 11/9/2021

**S. SURESH**  
REGIONAL DIRECTOR  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE (SOUTH)  
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA  
BENGALURU - 560 079. MOB : 9480672128

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) CHENNAI**  
**ORIGINAL APPLICATION NO. 104 OF 2020**

**IN THE MATTER OF:**

Rajesh Ghantayath

.....APPLICANT

Vs

Union of India and Ors.

.....RESPONDENTS

**REPORT OF THE JOINT COMMITTEE FILED BY CENTRAL POLLUTION CONTROL BOARD (CPCB) WITH REGARD TO HON'BLE TRIBUNAL ORDER DATED July 01<sup>st</sup>, 2021**

I, S. Suresh, Son of Sh S.R. Sathyanarayana, Hindu, aged about 59 years, having office at the Regional Directorate, Central Pollution Control Board, 1<sup>st</sup>& 2<sup>nd</sup> Floors, Nisarga Bhavan, A-Block, Thimmaiah Main Road, 7<sup>th</sup> D Cross, Shivanagar, Bengaluru – 560 079 do hereby solemnly affirm and sincerely state as follows:

2. That I am presently working as Scientist 'E' & Regional Director, Regional Directorate (South), Central Pollution Control Board (hereafter called as CPCB), Bengaluru and have been authorized to file the present report. I am fully conversant with the facts of the case and hence, competent and authorized to depose and swear the present report as under:

That the Hon'ble National Green Tribunal (Southern Zone), Chennai in O A No. 104 of 2020 ordered on July 01, 2021 directed the Joint Committee to provide their opinion on the statement of objections filed by the Respondent -8, the project proponent. Accordingly, the Joint Committee reviewed the statement of objections along with the documents furnished. The report of the Joint Committee is enclosed at Annexure.

Signed and verified on this on September 1<sup>st</sup>, 2021 at Bengaluru.

**COUNSEL FOR  
CPCB**



S. Suresh  
11/9/2021  
DEPONENT

**S. SURESH**  
REGIONAL DIRECTOR  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE (SOUTH)  
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA  
BENGALURU - 560 079. MOB : 9480672128

**REPORT OF JOINT COMMITTEE ON THE OBJECTIONS FILED BY THE RESPONDENT -8 IN THE MATTER OF O.A. 104 OF 2020 (SZ), IA 75 OF 2021 (SZ) AND IA 79 OF 2021 (SZ) SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI**

**1.0 PREAMBLE**

The Original Application No. 104 of 2020 (SZ) was filed by Mr. Rajesh Ghantayath vs The Union of India & Ors in the Hon'ble NGT, South Zone, Chennai. The matter is related to violation of Environmental Clearance (EC) conditions and environmental damage caused due to operation and maintenance of M/s Mother Earth Environ Tech Pvt Ltd (M/s MEEPL), a Hazardous Waste Transport, Storage and Disposal Facility (TSDF) operating at Karnataka Industrial Areas Development Board (KIADB) Industrial Area, Harohalli, Ramnagara District, Karnataka.

The Hon'ble NGT vide order dt 10/07/2020 directed to constitute a Joint Committee comprising of Senior Officer from Regional office, Ministry of Environment Forest & Climate Change (MoEF&CC), Bangalore, a Senior Officer / Scientist from Regional Office, Central Pollution Control Board (CPCB), Bangalore, District Collector- Ramnagara District, a Senior Officer from Karnataka State Environment Impact Assessment Authority (KSEIAA), a Senior Scientist from National Institute of Technology – Karnataka (NITK), Surathkal and a Senior Officer from Karnataka State Pollution Control Board (KSPCB) to inspect the area in question and submit a factual and action report. CPCB, Regional Directorate, Bengaluru is the nodal agency for coordination.

Accordingly, the joint committee was constituted with following members:

<b>No.</b>	<b>Name and Designation</b>	<b>Department</b>
1.	Sh E Thirunavukkarasu Scientist E	Integrated Regional Office Ministry of Environment Forest & Climate Change , 4 <sup>th</sup> Floor, Kendriya Sadan, Koramangala, Bangalore – 560 034
2.	Sh G Thirumurthy Additional Director	Regional Directorate, Central Pollution Control Board, Nisargha Bhavan,

No.	Name and Designation	Department
		Shivanagar, Bangalore – 560 079
3.	Dr Dakshayini Assistant Commissioner	Deputy commissioner & ADM office 1 <sup>st</sup> Floor District Offices Complex B.M. Road, Ramanagara – 562 159
4.	Sh Ravikumar J.K. Scientific Officer –SEIAA	Department of Ecology & Environment, Karnataka State Environment Impact Assessment Authority, 7 <sup>th</sup> Floor, M.S. Building, Bangalore – 560 001
5.	Dr Arun Kumar Associate Professor	Department of Civil Engineering National Institute of Technology – Karnataka, Surathkal, Srinivasnagar, Mangalore – 575 025
6.	Sh Shanmugappa Senior Environmental Officer	Karnataka State Pollution Control Board, Zonal Office Bangalore – South, Nisargha Bhavan, Shivanagar, Bangalore – 560 079

Based on the inspection of the site, verification of the documents and analysis results of the leachate, surface and ground water samples collected in and around the TSDF site, the joint committee filed the detailed report in the Hon’ble NGT on 27/01/2021. The Respondent - 8 i.e Project Proponent - M/s MEEPL filed the statement of objections to the joint committee report.

In view of this, the Hon’ble NGT vide order dt 01/07/2021 directed the following to the joint committee (Annexure 1):

*“The 8<sup>th</sup> respondent has filed objections to the committee report. Since the objections filed along with documents are voluminous and relate technical aspects, we feel it appropriate to direct the committee itself to go in to those objections and give their opinion on the same, so that this tribunal can consider both and pass appropriate order in accordance with law.”*

Consequent of transfer of Sh G Thirumurthy, Additional Director, CPCB, Dr Dakshayini, Assistant Commissioner and superannuation of Sh Shanmugappa, Senior Environmental Officer, KSPCB, the Joint Committee (JC) is reconstituted with the following members:

<b>No.</b>	<b>Name and Designation</b>	<b>Department</b>
1.	Sh E Thirunavukkarasu Scientist E	Integrated Regional Office Ministry of Environment Forest & Climate Change , 4 <sup>th</sup> Floor, Kendriya Sadan, Koramangala, Bangalore – 560 034
2.	Smt Sowmya D Scientist D	Regional Directorate, Central Pollution Control Board, Nisargha Bhavan, Shivanagar, Bangalore – 560 079
3.	Dr K Rakesh Kumar, IAS Deputy Commissioner & District Magistrate	Deputy commissioner & ADM office 1 <sup>st</sup> Floor District Offices Complex B.M. Road, Ramanagara – 562 159
4.	Sh Ravikumar J K Scientific Officer –SEIAA	Department of Ecology & Environment, Karnataka State Environment Impact Assessment Authority, 7 <sup>th</sup> Floor, M.S. Building, Bangalore – 560 001
5.	Dr Arun Kumar Associate Professor	Department of Civil Engineering National Institute of Technology – Karnataka, Surathkal, Srinivasnagar, Mangalore – 575 025
6.	Sh Syed Kaja Mohiddin Senior Environmental Officer	Karnataka State Pollution Control Board, Zonal Office Bangalore – South, Nisargha Bhavan, Shivanagar, Bangalore – 560 079

## **2.0 POINTWISE REPLY OF THE JOINT COMMITTEE MEMBERS IN THE STATEMENT OF OBJECTIONS FILED BY RESPONDENT – 8**

The meetings were held through VC at CPCB, Regional Directorate, Bengaluru on 27/07/2021 and 25/08/2021 and the joint committee members reviewed the statement of objections filed by Respondent – 8, M/s MEEPL and the supporting documents furnished.

The following are the point wise reply of the joint committee members to the statement of objections filed by Respondent – 8:

### **1. Respondent 8**

#### *5.5 Hazardous waste handled:*

1. *“As there was no EC granted to other TSDFs, all major companies diverted the waste to M/s MEEPL and hence it was received.*
2. *There is no violation of any CFO conditions.”*

### **Reply of JC:**

- i. The TSDF operated by M/s Karnataka Waste Management Project (Ramky Enviro Engineers Ltd.) in KIADB Industrial Area, Dabaspeta is located at a distance of about 80 KM from the TSDF of M/s MEEPL. The TSDF operated by M/s Karnataka Waste Management Project was commissioned during 2008 in total area of 93 acres having landfill capacity of 40,000 MT per annum for 20 years (Total capacity 8,00,000 MT/ 20 years). As on September 2020, 37% of the designed capacity of the landfill was filled.
- ii. M/s MEEPL's TSDF at KIADB, Harohalli – Phase II, Karnataka was granted with EC from SEIAA, Karnataka on 28/02/2015. The combined Consent for Establishment (CFE) and combined Consent for Operation (CFO) were issued by KSPCB under the Water and Air Act on 04/11/2015 and 13/04/2016, respectively. The Authorization under Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 was issued by KSPCB on 12/06/2019 for handling of hazardous waste.
- iii. The total area of M/s MEEPL is 4 acres and out of this, 1.71 acres is earmarked for secure landfill site with two cells. The total consented capacity was 95000 MT/10

years with Cell -1 of capacity 50,000 MT/10 years and Cell -2 of capacity 45,000 MT/10 years.

- iv. Subsequently, M/s MEEPL obtained EC from SEIAA, Karnataka vide order dated 11/06/2018 for expansion of existing capacity of TSDF from 95000 MT/10 years to 1,51,000 MT/10 years. The landfill capacity of the Cell 1 was increased from 50,000 MT/10 years to 1,00,000 MT/10 years and Cell 2 was increased from 45,000 MT/10 years to 51,000 MT/10 years. Accordingly, M/s MEEPL has obtained Consent for Operation to the enhanced capacity i.e. 1,51,000 MT from KSPCB on 23/03/2019.
- v. As per EC, CFE and CFO granted to the M/s MEEPL, total permitted quantity of hazardous waste for landfill was 1,51,000 MT/10 years at the rate of 15,100 MT/Year. From 2016 to 02/09/2020, 1,43,120 MT of hazardous waste was landfilled, i.e within 5 years, 94.8% of the landfill capacity was completed. It is noticed that during the years 2018 to 2020, TSDF was operated at the rate of 5.79 times than the average consented operating capacity of 15,100 MT/year violating the consent conditions. This has resulted in additional dumping of 61.8% (87,565 MT) in three years.
- vi. The rate of landfilling was increased in the existing cells. M/s MEEPL has not taken approval or modified the consent conditions from KSPCB for increasing the rate of landfill. M/s MEEPL has not planned for phase and lift properly and hazardous waste was dumped in the cells, which is serious violation against the Criteria for Hazardous Waste Landfills.

## **2. Respondent 8**

5.6. *“The leachate quantity is varied based on moisture content. The quantity of leachate generation clearly indicates that proper handling of leachate and disposing to CETP.”*

### **Reply of the JC:**

- i. As per the Terms and Conditions of combined CFO dt 13/04/2016 issued by KSPCB, permitted quantity of leachate generation is 2 KLD and to be handed over

to CETP operated by M/s Govinda Solvents Ltd at Kunigal, Karnataka for treatment.

- ii. As per the Terms and Conditions of combined CFO dt 23/03/2019 issued by KSPCB, permitted quantity of leachate generation is 3.5 KLD and to be handed over to CETP for treatment.
- iii. M/s MEEPL handed over the leachate generated to two CETPs i.e. M/s Govind Solvents and M/s Bangalore Eco Park Pvt. Ltd. Thus M/s MEEPL has violated the consent conditions as there was no permission to handover leachate to M/s Bangalore Eco Park Pvt. Ltd.
- iv. During 01/04/2016 to 03/09/2020, M/s MEEPL has disposed 4303.75 MT of leachate to CETPs. As per the records furnished by M/s MEEPL, during FY 2018 – 19, 2.5 KLD of leachate was generated and during FY 2020-21, 5.2 KLD of leachate was generated violating the permitted quantity of leachate generation as per the consent conditions. Exceedance in quantity of leachate generation is mainly due to excess quantity of hazardous waste disposed in the landfill. It was observed that quantity of leachate generation was increasing every year.

### **3. Respondent 8**

#### *7.1 Compliance of TSDF Siting Criteria*

*e. Habitation: "There is no habitation area existing within 500 meters. Also the land is allocated for industrial purpose only by KIADB."*

#### **Reply of the JC:**

- i. As per the "Criteria for Hazardous Waste Landfills" published by CPCB in 2001, landfill shall be at least 500 M from a notified habitation area. A zone of 500 M around a landfill boundary should be declared a no-development buffer zone after landfill location is finalized (Annexure 2).
- ii. There are two villages located near the vicinity of M/s MEEPL. Ganaludoddi village and Honnur Swamy Temple of the village are located about 200 M and Girenahalli village is located at more than 500 M distance from the TSDF. The google images

of locations of the villages are shown in Figure 1. 500 M around the landfill boundary has not been declared as non-development buffer zone till date. Thus, the TSDF is not complying with the siting criteria.

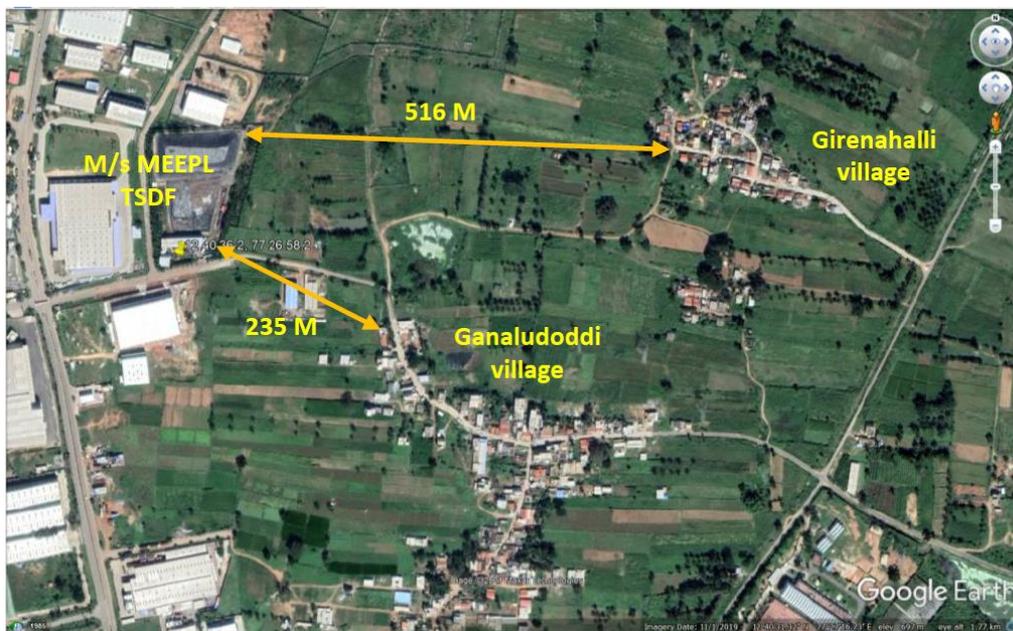


Figure 1. Location of Ganaludoddi village and Girenahalli village

#### 4. Respondent 8

##### 7.1 Compliance of TSDF Siting Criteria

*m. Search Radius: "M/s Mother Earth Environ Tech Private Limited has got Environmental clearance to set up TSDF EC-I dt 28/08/2015, much prior to issue of the above OM. However, it is submitted that no TSDF with valid EC is in operation within 80 KM from M/s Mother Earth Environ Tech Private Limited."*

##### Reply of the JC:

- i. The MoEF&CC Office Memorandum (OM) dt 20/06/2013 and O.M. No. 23-122/2016-HSMD, 29/08/2016 are enclosed at Annexure 3 & 4. In the MoEF&CC OM dt 20/06/2013, the action point for distance criteria for establishing new TSDF is as follows:

*"New projects of common treatment facilities within an area of 400 KM radius of the existing TSDFs for hazard wastes and within 150 KM radius of existing biomedical waste management facility should not be allowed in order to ensure compliance with the CPCB guidelines."*

- ii. In the MoEF&CC OM dt 29/08/2016 issued clarification on distance criteria for setting up of new TSDF as follows:

*“the additional criteria in terms of distance between TSDF as prescribed by Ministry’s O.M. No.12-30/2013-HSMD dated 20/06/2013 shall also be adhered to for setting up new project of Common TSDF for Hazardous Waste in the country. The OM Mandates that the new project of Common treatment facilities within a distance of 400 KM radius of the existing TSDFs of hazardous waste is not permissible.”*

- iii. The TSDF operated by M/s Karnataka Waste Management Project in KIADB Industrial Area, Dabaspet is located at a distance of about 80 KM from the TSDF of M/s MEEPL. M/s Karnataka Waste Management Project TSDF was commissioned during 2008 in total area of 93 acres having landfill capacity of 40,000 MT per Annum for 20 years (Total capacity 8,00,000 MT/ 20 years). As on September 2020, 37% of the designed capacity of the landfill was filled.

In view of above, the TSDF operated by M/s MEEPL is not complying with the siting criteria as it is located within 400 KM from the existing TSDF.

## **5. Respondent 8**

### *7.4 2. Ground water quality within TSDF premises*

*“To estimate the impact the water quality of bore well is required to be compared with the base line data. The Committee has not looked into baseline data. The baseline data with respect to 3 and 4 is enclosed and the results indicate that there is no variation.”*

### **Reply of the JC:**

- i. During the joint committee inspection on 03/09/2020, groundwater quality in five bore wells (GW1 – GW5) located within the boundary of the TSDF, four bore wells (GW6 – GW9) located outside the boundary of the TSDF and four bore wells (GW10 to GW13) located in the surrounding villages at the radius of 2.5 KM were monitored. Out of five bore wells (GW1 – GW5) located within the boundary of the TSDF, bore wells GW3, GW4 and GW5 are located near the secured landfill cells of the TSDF.

- ii. In the bore wells GW3, GW4 and GW5, Chemical Oxygen Demand (COD) concentrations were 17 mg/L, 20 mg/L and 65 mg/L, respectively. Biological Oxygen Demand (BOD) concentrations in bore well GW5 was 8.0 mg/L and in remaining bore wells BOD were below detectable limit i.e <1 mg/L. Total Suspended Solids (TSS) concentrations in bore wells GW3, GW4 and GW5 were 8 mg/L, 97 mg/L and 31mg/L, respectively. Total Kjeldahl Nitrogen (TKN) concentrations in bore wells GW3, GW4 and GW5 were 4.5 mg/L, 7 mg/L and 25 mg/L, respectively.
- iii. In four bore wells (GW10 to GW13) located in the surrounding villages at the radius of 2.5 KM, the concentrations of BOD, COD and TSS are below detectable limits except in GW11, where TSS is 15 mg/L.
- iv. In absence of baseline data, ground water quality of the bore wells located in villages are used as control sites for comparison. Compared to the groundwater quality in the bore wells located in the villages, the concentrations of BOD, COD, TSS and TKN in bore wells GW3, GW4 and GW5 located near the secured landfill cells of the TSDF are higher and this indicates the groundwater near the TSDF is contaminated.
- v. The joint committee members have verified the documents furnished by the Respondent 8 in the annexures enclosed with the statement of objections. The baseline data of ground water quality in bore wells GW3, GW4 and GW5 are not furnished. The operation of TSDF was started in FY 2016 – 17 and baseline data of ground water quality prior to year 2016 is not available in the documents furnished by the Respondent 8.
- vi. The ground water quality reports of six bore wells were available in the EIA report of “Expansion of the hazardous waste landfill facility at Harohalli Industrial Area, Phase – 2” enclosed with the annexure of statement of objections at page numbers 313 and 314 by the Respondent 8. The groundwater quality results are related to the monitoring carried out during January – March, 2018 and out of six bore wells monitored, only one bore well GW1 is located within the TSDF boundary and remaining five are located in the surrounding villages. In the analysis reports, the concentrations of BOD, COD and TSS in groundwater are not provided.

- vii. In the annexures enclosed with the statement of objections, the analysis results of ground water samples of five bore wells located within the TSDF boundary collected during June, 2020 are provided by Respondent 8 at page numbers 498 - 507. The analysis results of June, 2020 is not considered as base line data because the TSDF was in operation since 2016. However, to assess the change in ground water quality over a period of time, the analysis results of 16/06/2020 is compared with the results of joint committee monitoring carried out on 03/09/2020 and the results are as follows:

Parameter	Analysis report dt 22/06/2020 provided by the Respondent -8 in Statement of Objection			Analysis report of the ground water monitoring carried out by joint committee on 03/09/2020 in Joint committee report		
	<b>GW 3</b>	<b>GW 4</b>	<b>GW 5</b>	<b>GW 3</b>	<b>GW 4</b>	<b>GW 5</b>
BOD (mg/L)	<1.0	<1.0	<1.0	<1.0	<1.0	<b>8.0</b>
COD (mg/L)	<4.0	10.0	10.0	<b>17</b>	<b>20</b>	<b>65</b>
TSS (mg/L)	96.0	64.7	61.7	8	<b>97</b>	31
TKN (mg/L)	<0.1	1.8	<1.0	<b>4.5</b>	<b>7</b>	<b>25</b>

GW3 - Bore well located on NW side I- near Leachate tank in TSDF

GW4 - Bore well located on NW side-II Corner in TSDF

GW5 - Bore well on North East side in TSDF

The above table shows that the concentrations of BOD, COD, TSS and TKN in bore wells GW3, GW4 and GW5 located near the secured landfill cells of the TSDF increased during September, 2020 compared to June 2020. This indicates that the ground water near secure landfill cells in the TSDF are contaminated and concentrations are increasing with time.

## 6. Respondent 8

### 7.4 4 Surface water (Lakes) quality

*“The conclusion is that Hodakekere and Soonthana kattie are located downstream and it is reflected as TDSF comes in direct catchment of these two lakes is incorrect. The TDSF is coming in the catchment of SW5 – Ganaludoddi”*

### 7.5 . Management of surface runoff

*“ ...it is to be noted that the gradient is towards East and flow cannot be towards lakes., There is no discharge to outside the periphery. TDSF is not coming in the catchment of two lakes as mentioned...”*

### Reply of the JC:

- i. During the joint committee inspection on 03/09/2020, water quality analysis of following seven lakes located in the surrounding of TSDf were carried out:
  - a. Hanumegowdanu Doddi Lake - SW1
  - b. Bani Kuppe Lake - SW2
  - c. River Sornamukki - SW3
  - d. Malliahnakere - SW4
  - e. Ganaludoddi near BWSSB - SW5
  - f. Hodakekere, Kulume Beemasandara Village - SW6
  - g. Soothakatte, Girenahalli Lake sample - SW7
- ii. Analysis results of the surface water samples collected from seven lakes shows that the concentrations of total dissolved solids were higher in Hodakekere lake (SW6) and Soothakatte lake (SW7) located in downstream of the TSDf compared to other lakes.
- iii. The location of the TSDf and seven lakes in google image are shown in Figure 2 and toposheet indicating location of TSDf provided by Respondent - 8 is in Figure 3.

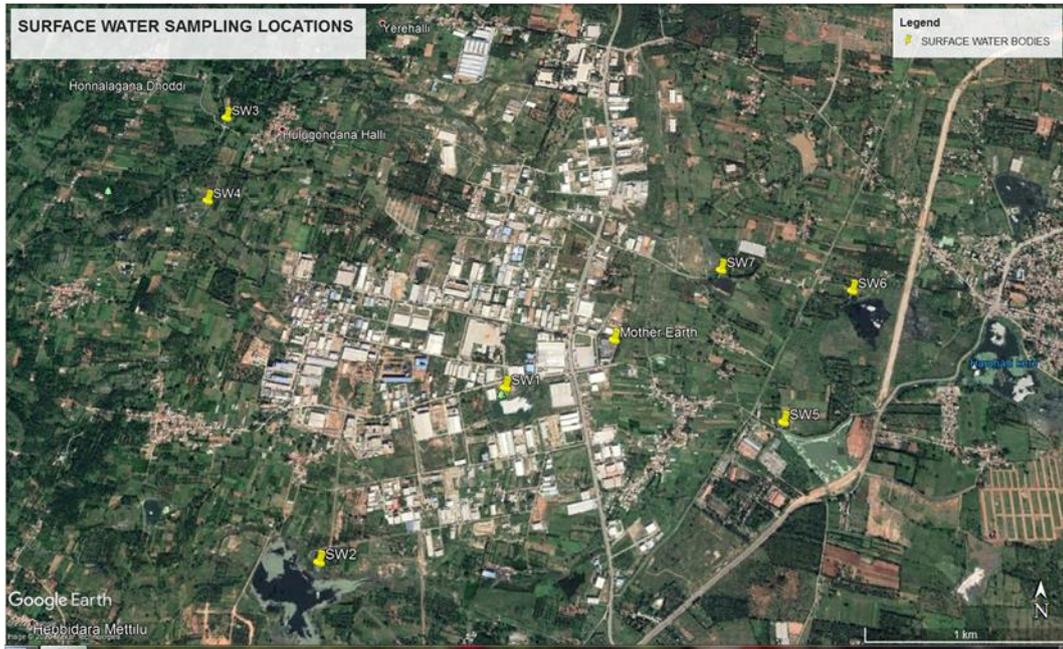


Figure 2: Location of seven lakes around the TSDF

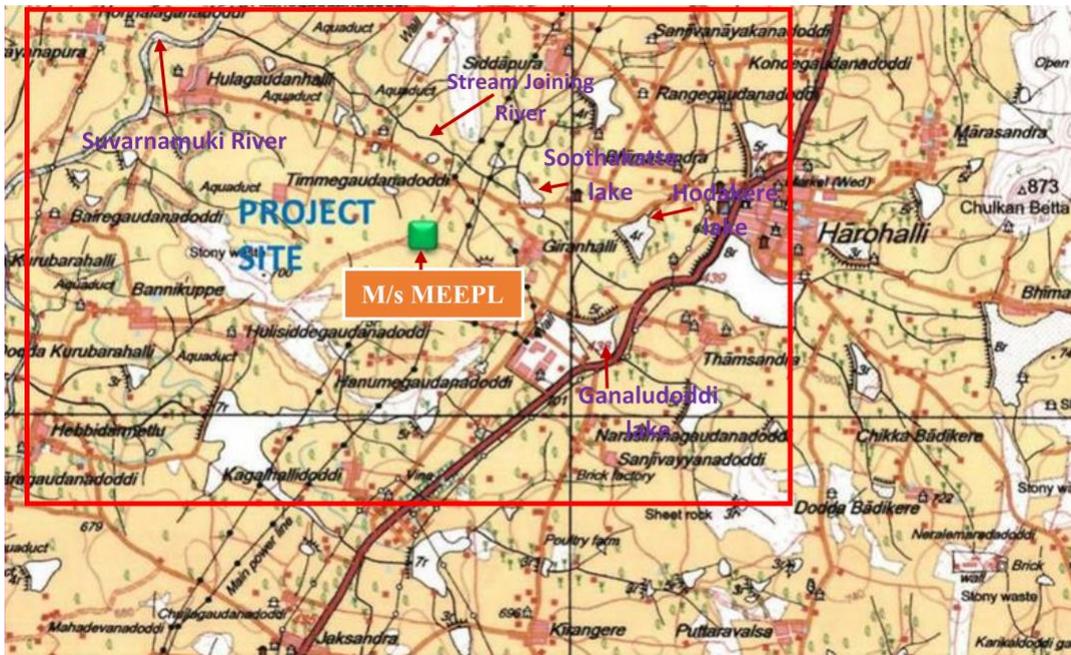


Figure 3: Topo sheet showing location of seven lakes and TSDF

- iv. The Respondent -8 mentioned that the TSDF is in catchment of Ganaludoddi lake (SW5) and the gradient is towards east and flow cannot be towards two lakes Hodakekere lake (SW6) and Soothakatte Lake (SW7) and the TSDF is not in the catchment of Hodakekere lake - SW6 and Soothakatte Lake (SW7).

- v. The contours and interconnected chain of lakes in the toposheet at Figure 3 shows that Ganaludoddi lake, Hodakekere lake and Soothakatte Lake are in the catchment of Suvarnamuki River. Soothakatte Lake (SW7) is located in north-east of TSDf and Ganaludoddi lake (SW5) is located in south west. The contours and drainage network in the toposheet shows that runoff flow from TSDf is towards north and north- east. The contours and drainage network indicates that Soothakatte Lake (SW7) is in the downstream of Ganaludoddi lake ( SW5) and further overflow from these lakes joins Suvarnamuki river flowing in the north –west of the TSDf.

## **7. Respondent 8**

### *7.3 Notification of TSDf, Design and Layout approval*

*“The CPCB vide letter dt 22/02/2019 and 07/6/2019 has informed to KSPCB to re-examine the design and layout approved by KSPCB through reputed institution i.e IISc, Bengaluru. For that payment made to the Board for re-examination and upto now re-examination has not been completed. Reminder letters submitted to KSPCB vide communications dt 30/06/2020, 28/07/2020 & 05/08/2020”*

### *8.0 Design verification of TSDf*

*“MEEPL layout plan has been approved by KSPCB as per Hazardous Waste Rules 16 (2), 2016. The design of TSDf has been done by the professor Dr. P V Shiva Pullaiah of Indian Institution of Science. The MoEF&CC has got the design verified by the WAPCOS. Further KSPCB is intend to get the design approved from reputed institution as per CPCB direction.”*

### **Reply of the JC:**

- i. As per the Rule 18 (2), (3) of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, and Rule 16 (2) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the operator of common facility shall design and set up the treatment, storage and disposal facility as per technical guidelines issued by the CPCB in this regard from time to time and shall obtain approval from the SPCB for design and layout in this regard. Rule 16 (3), states that the SPCB shall monitor the setting up and operation of the common or captive treatment, storage and disposal facility, regularly.

- ii. The details of initial design of M/s MEEPL has not been furnished to the committee by M/s MEEPL inspite of repeated requests.
- iii. With reference to the design, the M/s MEEPL informed that the design of TSDF was done by professor Dr. P V Shiva Pullaiah of Indian Institution of Science, Bengaluru. Details of the engineering designs were not furnished to the committee for verification. Only two drawings prepared by IISc are provided to the committee without any design details, thus it was not possible to confirm the designed capacity the landfill cells.
- iv. Based on the documents furnished to the joint committee, it is observed that CPCB has issued direction under Section 5 of the Environment (Protection) Act (EPA), 1986 to the Chairman, KSPCB vide order dated 14/11/2018 to ensure the compliance of Rule 16 (2) and 16 (3) of the Hazardous Waste Rules, 2016. Accordingly, the KSPCB approved the layout of TSDF vide letter dated 27/10/2018. KSPCB vide letter. no. PCB/WMC/2800/HWM/2018/ 1094 dated 15/05/2019 requested Indian Institute of Science to inform their willingness to take up the work i.e. Evaluation of Design and Layout of TSDF. IISc has submitted their willingness to KSPCB on 13/06/2019. However the report of evaluation of Design and Layout of TSDF by IISc is not furnished to the joint committee. This indicates the M/s MEEPL has established the TSDF and commissioned its operation in the year 2016 prior to obtaining approval of the design parameters and layout from KSPCB, violating Rule 16 (2) and Rule 16 (3) of the Hazardous Waste Rules, 2016.

## **8. Respondent 8**

### *9.0 Compliance to Environmental Clearance (EC) conditions*

- 2. *“In this regard greenery has been implemented and total green belt is more than 33%.”*

### **Reply of the JC:**

- i. As per the conditions 14 and 34 of EC dated 28.08.2015, green belt of 15 M all along the boundary and 33 % of total area should be provided. The project was inspected by the Regional Office, MoEFCC in October, 2017 and noted that about 2 M has been provided on three sides around the landfill (Cell -1) against 15 M and total greenbelt

area was only about 15%. EC dated 11.06.2018 stipulated development of 33 % greenbelt area. The existing green belt measured on the day of inspection (03.09.2020) is 24 % only against 33 %. The requirement of 15 M greenbelt all along the periphery of the site was not complied from 2015 to May 2018. Even as on date the total greenbelt cover is not complying with the conditions of 33 %

- ii. The Joint Committee reviewed the approval of the layout plan and noticed that the M/s MEEPL has submitted a layout plan dated 26/09/2018 to KSPCB including the buffer area of 15 M x 175.5 M (2632.5 M<sup>2</sup>) belonging to KIADB, accordingly KSPCB has approved layout plan including KIADB land. KIADB official clarified to the Joint Committee on 03/09/2020 that permission was given to MEEPL only to maintain the additional buffer area adjacent to MEEPL site on their East side i.e. 15 M x 175.5 M , but, they can't claim any ownership or as their greenbelt and can't include in their layout plan. Also, observed that there is no plantation / greenbelt developed in the additional buffer area till date neither by KIADB nor by MEEPL.
- iii. The KSPCB has noticed the non-compliances and violation caused to the environment conditions with reference to greenbelt and mentioned it in the inspection reports dt 06/05/2016 and 21/12/2017.

## **9. Respondent 8**

### *9.0 Compliance to Environmental Clearance (EC) conditions*

3. *“As per the Karnataka ground water (Regulation & Control of development) Act 2011, neither Ramanagara district nor Kanakapura taluk has been declared as a notified area till date. Hence no separate permit/clearance may be required”*

### **Reply of the JC:**

M/s MEEPL has not obtained Non- Objection Certificate (NOC) for use of ground water. The Karnataka Ground Water Directorate (KGWD) issued a Notices dt 13/12/2018 and 10/08/2020 to M/s MEEPL for illegal extraction of ground water. In the Notice it is informed that Ramanagra and Kanankpura Taluks of Ramnagara District are categorised as “over exploited” with reference to ground water resources and directed M/s MEEPL to obtain NOC from Karnataka Ground Water Directorate (KGWD). The copies of notices are enclosed at Annexure 5.

## **10. Respondent 8**

### *9.0 Compliance to Environmental Clearance (EC) conditions*

4. *“Emergency Management Plan updated and the same is being used”*

#### **Reply of the JC:**

It is noted that the role of different officers / team after hearing the emergency siren has been elaborated in the Emergency Management plan submitted by M/s MEEPL; however, it does not identify the possible failures and emergencies, its types, likely damages, method of management of different emergencies etc. MoEF&CC issued notice to upgrade the Onsite Emergency Management Plan. M/s MEEPL has not updated the Onsite Emergency Management Plan. Hence, conditions / notice are not complied.

## **11. Respondent 8**

### *9.0 Compliance to Environmental Clearance (EC) conditions*

6. *“Online monitoring is not mandatory for small red category industries like MEEPL”.*

#### **Reply of the JC:**

- i. Both EC dated 28/08/2015 and 11/06/2018 stipulates, “Regular online monitoring of the ambient air quality and water quality shall be carried out in monitoring stations and frequency of monitoring shall be decided in consultation with the State Pollution Control Board. Periodic reports shall be submitted to the SEIAA Karnataka, Department of Ecology and Environment, Government of Karnataka, Bangalore/ KSPCB.”
- ii. M/s MEEPL has not yet established Online Continuous Ambient Air Quality Monitoring Stations (CAAQMS), Hence, it is not complied.

## **12. Respondent 8**

### *10.1 Stabilization of hazardous waste and management of leachate generated*

*“There was no delay in commissioning of pretreatment plant for leachate was there and have upgraded by selecting suitable technology for the same.”*

**Reply of the JC:**

- i. CPCB vide order No. B-29016 (SC) 1 (52-II)/18 / HWMD/2786 – 92 dated 13/06/2018 issued direction to the Common TSDFs under Section 5 of the E(P)A, 1986 with respect to installation/ up gradation of facility for management of leachate generated from secured landfill and stabilization of hazardous waste with air pollution control (APC) measures by 15/10/2018.
- ii. M/s MEEPL had placed order for purchase of Fume Extraction System consists of Control panel, Ducting, Damper, Venturi Scrubber, I D Fan etc. vide purchase order dated 24/04/2019 and received the goods on 09/10/2019. The commissioning of stabilization pit with APC and leachate Pre-treatment plant was communicated to CPCB vide letter dated 27/01/2020. There was a delay of one year for complying CPCB directions.

**13. Respondent 8****10.2 To stop the collection and disposal of HW immediately by MEEPL**

*“We have operated as per CFO and authorization issued to us and monthly, quarterly submitted the reports to legal authorities”.*

**Reply of the JC:**

- i. The CPCB issued directions u/s 5 of the E(P)A, 1986 to KSPCB on 20/03/2018 to examine compliances of M/s MEEPL and in case of non-compliances of provisions of the Rules and Guidelines, to stop the collection and disposal of hazardous waste by M/s MEEPL.
- ii. The meeting was held with stakeholders on 20/09/2018 at CPCB, Delhi and Modified Directions dated 14/11/2018 was issued to KSPCB u/s 5 of the E(P)A 1986 to not to allow collection and disposal of hazardous waste by M/s MEEPL into their common SLF unless State arrives siting is absolutely essential in the State and upon compliance of appropriate design measures adopted for siting the common TSDF within the restricted distances, and approval of design of the TSDF by KSPCB, approval of layout by KSPCB with respect to greenbelt and all requisite infrastructures prescribed in the CPCB guidelines and in compliance of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. It also

directed KSPCB to verify whether M/s MEEPL has set up the common TSDF in accordance with approved design and layout.

- iii. In compliance to above, KSPCB vide letter. No. PCB/WMC.2165/2017 /4155 dated 14/11/2018 informed that KSPCB has approved the design of TSDF and also the layout plan and requested to withdraw the directions issued to M/s MEEPL and informed that KSPCB will monitor the TSDF. The copy of letter with inspection report of Chairman, KSPCB is enclosed at Annexure 6. The copy of approval by KSPCB is enclosed at Annexure 7. The joint committee verified the records furnished and observed that approved and only the layout plan of TSDF is approved by KSPCB.
- iv. CPCB has examined the reply of KSPCB dated 14/11/2018 and informed that layout plan approval by KSPCB does not meet the required green belt as prescribed in the EC and also not having required infrastructure as per CPCB Guidelines. CPCB requested KSPCB to revisit the design and layout approved by them and may seek expertise of reputed institute while considering the approvals including of sizes / capacities of various infrastructures and requested for immediate compliances of the directions.
- v. In reply to the above directions, KSPCB vide letter. No. PCB/WMC.2800/2018 /383 dated 16/01/2019 informed that operation of MEEPL is essential for management of the Hazardous Waste generated in the State.
- vi. CPCB again reminded KSPCB vide letter. No. B-29016/TSDF/ (63) /2019/ WM-II Div/ 2310 dated 07/06/2020 to submit action taken report on or before 15/06/2020. KSPCB vide letter dated 12/06/2020 informed that it is proposed to impose Rs. 2,00,000/- (Rupees Two Lakhs only) as financial penalty for violation of provisions. CPCB further requested to provide the details with respect to conditions of authorisation violated to enable CPCB to approve the financial penalty.
- vii. The Joint committee reviewed the directions and concluded that the CPCB directions are not yet complied and the M/s MEEPL is allowed to continue their operation in spite of non – compliances. The total hazardous waste handled after the date of

directions issued by CPCB i.e. April 2018 to 02/09/2020 is 87565 MT. This is equivalent to 61.18% of the total hazardous waste landfilled in the TSDF. During three years i.e. 2018 to 2020, the TSDF was operated at the rate of 5.79 times than the average consented operating capacity of 15,100 MT/Year. Non implementation of CPCB directions resulted in the additional dumping of 61.8% (87,565 MT) in three years. The CPCB directions are not yet complied fully.

- viii. In addition to above, joint committee reviewed the observation and action taken by KSPCB since 2015. It is evident from the records of KSPCB that since the inception of the facility, M/s MEEPL is operating with violation of siting criteria, buffer area / green belt development, leachate and surface water management, compound wall, housekeeping, environmental monitoring, record keeping, notification of site & layout and discharge of surface run off to the agricultural land.

#### **14. Respondent 8**

##### *12. 0 Assessment of Environmental Compensation*

*“As indicted in para 12 of the report of the committee, cases that are to be considered for laving environmental compensation, our company has never fallen under any of the cases.”*

#### **Reply of the JC:**

- i. The environmental compensation is estimated based on the pollution index method developed by Central Pollution Control Board in the guidelines “Report of the CPCB in-house committee on methodology for assessing environmental compensation and action plan to utilize the fund”. According to this method, environmental compensation may be imposed if the facility is non-complying with the EC / Consent / Authorisation conditions, non-compliance to the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted, etc.
- ii. Form the records it is observed that M/s MEEPL is operating with violation of siting criteria, buffer area / green belt development, leachate & surface water management, compound wall, housekeeping, environmental monitoring, record keeping, notification of site & layout and discharge of surface run off to the

agricultural land. It is evident from the inspection reports and direction of MoEF & CC, CPCB and KSPCB that M/s MEEPL is noncomplying with the EC, consent conditions and directions since 24/10/2017. The CPCB and KSPCB issued several directions to rectify the non-compliance. In spite of repeated directions, M/s MEEPL continued its operation without complying conditions of EC, consent and directions. In addition, after CPCB issued directions to stop the operation of the TSDF, M/s MEEPL operated at the rate of 5.79 times than the average consented operating capacity of 15,100 MT/Year. In view of this environmental compensation was estimated.

### 3.0 RECOMMENDATIONS

On reviewing the statement of objections and records furnished, the committee submits that there are no merits in the objections raised by M/s MEEPL, the Respondent - 8, and hence prays the Hon'ble tribunal to reject the objections filed by the applicants and pass orders as deemed appropriate in favour of natural justice.



(E THIRUNAVUKKARASU)

MoEF & CC



(SOWMYA D)

CPCB



(Dr K RAKESH KUMAR)

DEPUTY COMMISSIONER &  
DISTRICT MAGISTRATE



(RAVIKUMAR J K)

KSEIAA



(Dr ARUN KUMAR)

NIT-K



(SYED KAJA MOHIDDIN)

KSPCB

**Item No.04:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No. 104 of 2020 (SZ) &  
I.A. No. 75 of 2021(SZ) &  
I.A. No. 79 of 2021 SZ)  
(Through Video Conference)**

**IN THE MATTER OF:**

Rajesh Ghantayath

..Applicant(s)

**Versus**

Union of India and Ors.

...Respondent(s)

सत्यमेव जयते

Date of hearing: 01.07.2021.

**CORAM:****HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER****HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER****For Applicant(s):**

Mr. G. Stanley Hebzon Singh.

**For Respondent(s):**

Mr. K.M. Darpan for R2  
Mr.R. Thirunavukarasu for R3, R4.  
Mr. K.M. Darpan represented  
Mr. H.K. Vasanth for R5  
Ms. Ojas Sivakumar represented  
Mr. M.R. Gokul Krishnan for R6.  
Mr. B. Dhanraj for R7  
Mr. K.S. Viswanathan for R8

**ORDER**

1. The above case has been posted to today for consideration of report to be filed by the Joint Committee appointed by this Tribunal.

2. When the matter came up for hearing today through Video Conference, Mr. Stanley Hebzon Singh appeared for the applicant, Mr. K.M. Darpan represented 2<sup>nd</sup> respondent, Mr. R. Thirunavukarasu represented the respondents 3 & 4, Mr. K.M. Darpan represented Mr. H.K. Vasanth counsel for 5<sup>th</sup> respondent, Ms. Ojas Sivakumar represented Mr. M.R. Gokul Krishnan counsel for 6<sup>th</sup> respondent, Mr. B. Dhanraj represented 7<sup>th</sup> respondent and Mr. K.S. Viswanathan represented 8<sup>th</sup> respondent. Though notice was sent to the 1<sup>st</sup> respondent through this Tribunal, there was no appearance for them.
3. The applicant has filed I.A. No. 75 of 2021 (SZ) before this Tribunal directing the joint committee to submit the report. The joint committee had already filed their report on 02.03.2021. So the prayer in the application has become infructuous and the I.A. No. 75 of 2021 (SZ) is dismissed and disposed of accordingly.
4. The applicant has also filed I.A. No. 79 of 2021(SZ) seeking injunction restraining the 8<sup>th</sup> respondent from carrying on the operation of the Transport, Storage and Disposal Facility (TSDF) managed by them and also they are not necessary authorisation etc., However, without hearing the other side and giving them an opportunity to file their counter to this application no interim order can be passed, especially when 8<sup>th</sup>

respondent has filed their objections to the joint committee report which has to be considered by this Tribunal.

5. The respondents were directed to file their counter to I.A. No. 79 of 2021 before the next hearing date. The joint committee has filed the report dated 27.01.2021, e-filed on 02.03.2021 and received on 16.03.2021. The 8<sup>th</sup> respondent has filed objections to the committee report. Since the objections filed along with documents are voluminous and relate technical aspects, we feel it appropriate to direct the committee itself to go in to those objections and give their opinion on the same, so that this Tribunal can consider both and pass appropriate order in accordance with law.
6. The Pollution control Board as well as the other regulators also have not filed their independent statement regarding the actions taken by them. On the complaints were made to them as regulators as provided under the respective environmental laws.
7. Though, the 8<sup>th</sup> respondent has filed their objections to the joint committee report, they have not filed any reply statement to the allegations made in the original application. When this was pointed out, the learned counsel appearing for the 8<sup>th</sup> respondent submitted that, if short time is granted they may be able to file the same.

8. The parties are directed to complete the pleadings and the joint committee is directed to file their further report on the basis of the objections filed as directed by the next hearing date.
9. The applicant is also at liberty to submit their objections if any, to the joint committee report before this Tribunal with the copy to the committee, so that they can consider that objection also while will filing further report. It must be done within a week.
10. They are directed to file their respective reports, objections if any and the reply statement as directed by this Tribunal on or before **05.08.2021** by e-filing, in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
11. For completion of pleadings and also for further report, post on **05.08.2021**.

sd/--

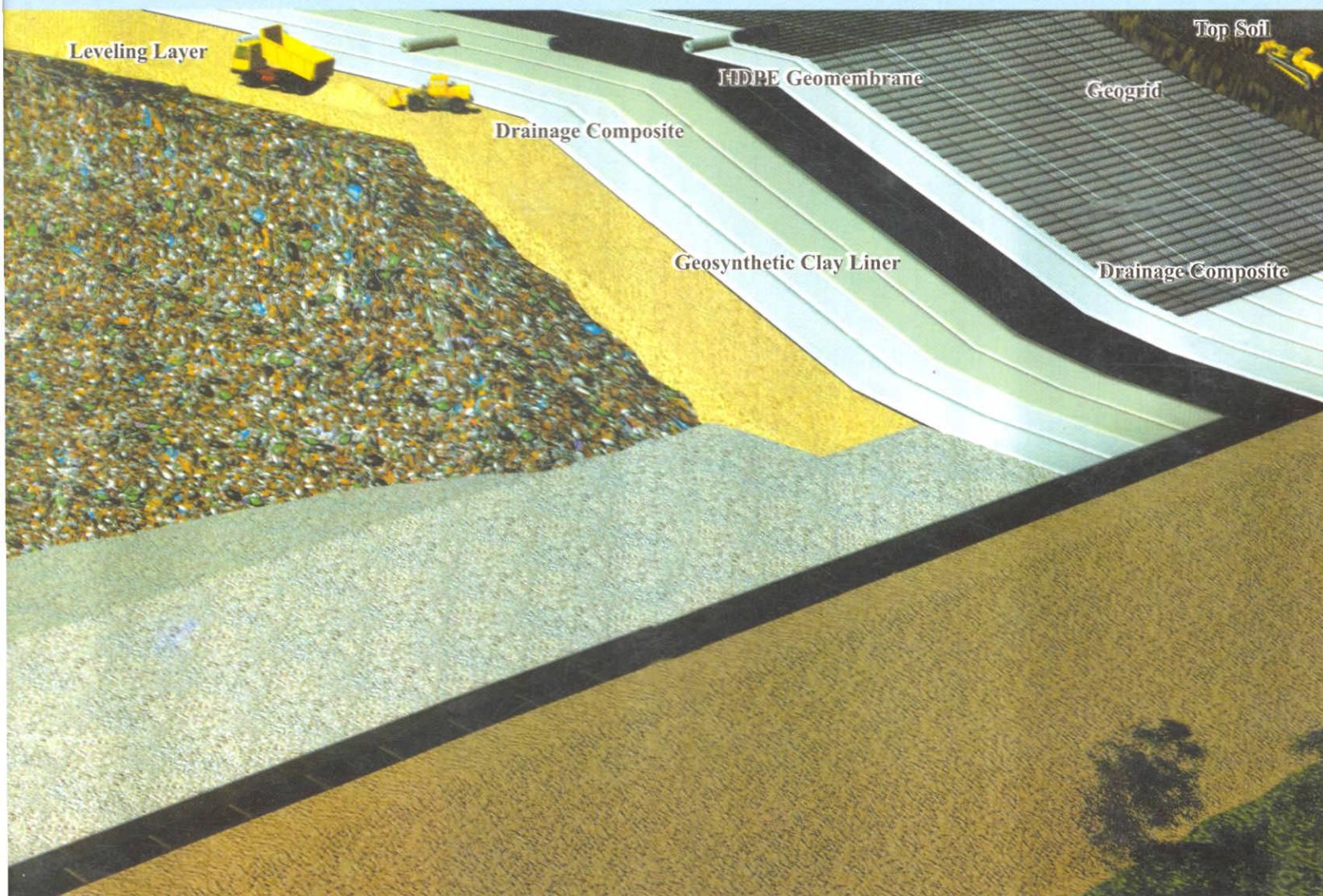
.....J.M.  
(Justice K. Ramakrishnan)

Sd/--

.....E.M.  
(Dr. K. Satyagopal)

O.A. No.104/2020 (SZ) &  
I.A.No.75 &79/2021(SZ)  
01.07.2021,Sr.

# CRITERIA FOR HAZARDOUS WASTE LANDFILLS



**CENTRAL POLLUTION CONTROL BOARD  
MINISTRY OF ENVIRONMENT & FORESTS**

e-mail : [cpcb@alpha.nic.in](mailto:cpcb@alpha.nic.in)

Website : <http://envfor.nic.in/cpcb>

**February, 2001**

Hazardous Waste Management  
Series : HAZWAMS/17/2000-01

# **CRITERIA FOR HAZARDOUS WASTE LANDFILLS**



**CENTRAL POLLUTION CONTROL BOARD**  
(Ministry of Environment & Forests, Govt. of India)  
Parivesh Bhawan, East Arjun Nager  
Delhi – 110 032

## CRITERIA FOR HAZARDOUS WASTE LANDFILLS

### 1.0. APPLICABILITY

The criteria stated hereafter apply to owners and operators of facilities that dispose hazardous waste in landfills. The term 'hazardous waste landfill' (HW Landfill) is used to designate a waste disposal unit, designed and constructed with the objective of minimum impact to the environment. This term encompasses other terms such as "secured landfill", "engineered landfill", "waste mounds", "waste piles" etc.

### 2.0. LOCATIONAL CRITERIA

HW Landfills shall not be located within a certain distance of the following : lakes, ponds, rivers, wetlands, flood plains, highways, habitation, critical habitat area, water supply wells, Airports, coastal zone. If it is absolutely essential to site a landfill within the restricted zone, then appropriate design measures are to be taken and prior permission from the SPCB/PCC should be obtained :

- (a) Lake or Pond : No landfill shall normally be constructed within 200 m of any lake or pond. Because of concerns regarding runoff of waste contaminated water, a surface water monitoring network with approval of SPCB/PCC shall be established.
- (b) River : No landfill shall be constructed within 100 m of a navigable river or stream.
- (c) Flood Plain : No landfill shall be constructed within a 100 year flood plain. A landfill may be built within the flood plains of secondary streams if an embankment is built along the stream side to avoid flooding of the area. However, landfills must not be built within the flood plains of major rivers unless properly designed protection embankments are constructed around the landfills.
- (d) Highway : No landfill shall be constructed within 500 m of the right of way of any state or national highway.
- (e) Habitation : A landfill site shall be atleast 500 m from a notified habitated area. A zone of 500 m around a landfill boundary should be declared a no-development buffer zone after the landfill location is finalised.
- (f) Public parks : No landfill shall be constructed within 500 m of a public park.

- (g) Critical Habitat Area : No landfill shall be constructed within critical habitat areas including reserved forest areas. A critical habitat area is defined as the area in which one or more endangered species live. It is sometimes difficult to identify a critical habitat area. If there is any doubt then the SPCB/PCC shall be consulted for clarification.
- (h) Wetlands : No landfill shall be constructed within wetlands. It is often difficult to identify a wetland area. Maps may be available for some wetlands, but in many cases such maps are absent or are incorrect. If there is any doubt, then the SPCB/PCC shall be consulted for clarification.
- (i) Airports : No landfill shall be constructed within a zone around Airports as notified by the regulatory authority or the aviation authority.
- (j) Water Supply Well : No landfill shall be constructed within 500 m of any water supply well.
- (k) Coastal Regulation Zone : No landfill shall be sited in a coastal regulation zone.
- (l) Ground water table level : No landfill shall be located in areas where the ground water table will be less than 2 m below the base of the landfill.
- (m) Other criteria may be decided by the planners in consultation with SPCB/PCC commensurate with specific local requirements such as presence of monuments, religious structures etc.

### 3.0. SITE SELECTION

Hazardous waste landfills should preferably be located in areas of low population density, low alternative land use value, low ground water contamination potential and at sites having high clay content in the subsoil.

A HW landfill will be selected following the guidelines published by MoEF. The step by step procedure will be as follows :

- (i) Earmarking a 'search area' taking into account the location of the waste generation units and a 'search radius' (typically 5 to 250 km). The search area will be so chosen that it minimises the number of HW landfills in any region or state.
- (ii) Identification of a list of potential sites on the basis of:
  - (a) availability of land
  - (b) collection of preliminary data
  - (c) restrictions listed in the locational criteria (section 2.0).

August 29, 2016

**OFFICE MEMORANDUM**

Sub: Distance criteria for setting up of Treatment Storage and Disposal Facility (TSDF)  
– Clarification reg.

The subject matter of setting up of Treatment Storage and Disposal Facility (TSDF) for hazardous waste has been examined in the Ministry.

2. In this regard, it is to state that Central Pollution Control Board (CPCB) guidance document - "Criteria for Hazardous Waste Landfill" of 2001 prescribes the locational criteria in terms of distance of location of facilities from lake / pond, river, flood plain, highways, public park etc. Copy of the said guidance document is available on CPCB website.

3. In addition, the additional criteria in terms of distance between TSDFs as prescribed by Ministry's O.M. No.12-30/2013-HSMD dated 20/06/2013 shall also be adhered to for setting up of new projects of common TSDF for hazardous waste in the country. The O.M. mandates that the new project of common treatment facilities within a distance of 400 km radius of the existing TSDFs for hazardous wastes is not permissible.

4. The copy of the O.M. is enclosed herewith for reference.

*Encl: as above*

  
(Bishwanath Sinha)  
Joint Secretary to the Government of India

**Chairman**  
All SPCBs / PCC as per list enclosed

Copy to: The Chairman, Central Pollution Control Board, New Delhi

**MOST IMMEDIATE**  
**BY SPEED POST/ FAX**

F.No.12-30/2013 HSM/D  
Government of India  
Ministry of Environment and Forests  
(HSM-Division)

Room No.738, Parvavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi-110003

Dated: 20<sup>th</sup> June, 2013

**OFFICE MEMORANDUM**

Sub: Waste Management in the country - regarding

The undersigned is directed to forward herewith a copy of the action points emerged during the meeting held on 17<sup>th</sup> May, 2013 with the representatives of various waste management companies, namely, industrial hazardous waste, bio medical waste and municipal solid waste in the country, under the chairmanship of Dr. V. Rajagopalan, Secretary (Environment and Forests), at the Ministry of Environment and Forests, New Delhi, for your information and necessary action.



(M. Subba Rao)  
Director (HSM/D)  
Telefax-011-24361410  
Email- wws@subbarao@yahoo.co.in

Encl. As above.

1) Shri Ram N. Agnihorti, National Head - IWM,  
M/s. Ramky Infrastructure Limited,  
6-3-1089/G/10 & 11, 1st Floor,  
Gulmohar Avenue,  
Raj Bhavan Road, Somajiguda,  
Hyderabad - 500 082, A.P.

2) ✓ Shri Sanjay Kumar, GM,  
M/s. Ramky Infrastructure Limited,  
6-3-1089/G/10 & 11, 1st Floor,  
Gulmohar Avenue,  
Raj Bhavan Road, Somajiguda,  
Hyderabad - 500 082, A.P.

### Action Points for Waste Management in the Country

A meeting was held with the representatives of various companies, engaged in the business of waste management, namely, industrial hazardous waste, bio medical waste and municipal solid waste in the country under the chairmanship of Dr. V. K. Singhania, Secretary (E&J) on 17<sup>th</sup> May, 2013 at MoEF, New Delhi. The meeting was also attended by the representatives of the concerned Government Departments. The list of participants at Annex.

2. The representatives of companies who attended the meeting made presentations covering their present activities in waste management and challenges/problems being faced by them. Subsequently, the issues were discussed in detail.
3. The following action points emerged during the discussions:
  - (i) The concept of integrated waste management facilities needs to be encouraged. Integrated facilities for treatment and disposal of hazardous waste, bio medical waste and electronic waste in the same premises may be considered so that the infrastructure cost and land resources could be optimized. Similarly, there should be integrated facilities for treating Municipal Waste, composting, waste-to-energy, etc.
  - (ii) Allowing the treatment and disposal of bio medical waste in the hazardous waste incineration facilities should be examined.
  - (iii) It was suggested that the co-processing of high calorific/burnable hazardous waste of various industries for which trial runs were carried out by CPCB, in cement, steel, thermal power plants, may be routed through the Treatment, Storage and Disposal Facilities (TSDFs), so that only appropriate hazardous waste is sent for co-incineration. Suggestion was also made for allowing Refused Derived Fuel (RDF) in cement kilns. It was also suggested to consider for allowing POP waste for co-incineration after suitable blending/dilution for its destruction. These suggestions be examined in consultation with CPCB for taking a view.
  - (iv) Delays in granting state subsidies/financial commitments by the concerned State Governments for setting up of TSDFs may be addressed by writing to the concerned SPCBs/PCCs.
  - (v) Many States do not have TSDFs and delays are being caused for getting permissions for inter-state transportation of hazardous waste. In some States, NOCs are given for inter-state transportation of hazardous waste affecting the viability of TSDFs located within their States. This issue may be examined.

- (vi) The common waste treatment facilities are not becoming viable since Industries and Health Care Establishments (HCEs) are not sending their waste to such facilities. Hence, third party audit of the Industries and HCEs may be made mandatory by incorporating such provisions in the existing regulatory framework and also by incorporating the same as a condition in the authorizations granted by SPCBs/PCCs to such industries and health care establishments. This would need to be attended to on priority.
- (vii) New projects of common treatment facilities within an area of 400 km radius of the existing TSDFs for hazardous wastes and within 150 km radius of the existing bio-medical waste management facilities should not be allowed in order to ensure compliance with the CPCB guidelines. SPCBs/PCCs should give their permissions only after ensuring their compliance with the norms and guidelines of CPCB, particularly relating to distance criteria and considering the need of the area as well as availability of adequate waste in the area for installing common treatment facilities.
- (viii) With respect to management of municipal solid wastes, it was informed that the tipping fee payments to waste management companies are very much delayed by the Municipalities. The existing PPP model for municipal waste management doesn't seem to be working well. MoUD may be requested to review the model in consultation with stakeholders.
- (ix) With regard to economical viability and sustainability of waste to energy plants (WTE), it was suggested that the power tariffs for waste-to-energy plants may be fixed on line with those applicable for renewables. Also RPO mechanism should be applicable for purchase of power from WTEs. The WTEs should be seen as waste management operations and not electricity generation plants and need the required support of the Government. The matter may accordingly be taken up with the MoUD and MNRE.
- (x) It was suggested that demands for compost produced at municipal solid waste treatment and disposal facilities needs to be created. For this purpose, Deptt. of Chemicals & Fertilizers may be requested to implement the recommendations of the Inter-Ministerial Task Force, which recommended that the chemical fertilizer companies should co-market the city compost along with the chemical fertilizers in a basket approach. The Supreme Court has also passed orders based on the recommendations of the above Task Force.
- (xi) Since Phosphate Rich Organic Manure (PROM) generated in municipal solid waste compost plants is rich in organic phosphate, it should be brought under the nutrient based subsidy scheme. The Deptt. of Fertilizers may examine this.

- (xii) Rajasthan State Pollution Control Board (RSPCB) has put the compost plants under red category of industries. The matter be taken up with the RSPCB with a view to promoting setting up of such waste processing facilities.
- (xiii) The corpus fund available under the National Clean Energy Fund (NCEF) may be tapped for utilizing it for concessional financing of Waste-to-Energy projects and Integrated Waste Management Projects. A scheme may be formulated to demonstrate this concept by way of a few demo projects keeping in view the need for proper segregation of waste at source for success of these projects.
- (xiv) The Master Plans for Towns/Cities should clearly indicate the lands earmarked for setting up of waste management facilities, including the radius of buffer zones required around such facilities.
- (xv) The existing regulatory framework on waste management does not cover the solid wastes such as slag from steel industries, etc., which needs to be addressed.
- (xvi) The existing regulatory framework also does not cover the management of solid wastes generated from industries other than hazardous industries, such as waste tyres, card boards, debris and construction materials, etc., which need to be addressed.

List of Participants

Sl. No.	Name & Designature	Contacts
1.	Dr. V. Rajagopalan, Secretary (E&F)	In chair
2.	Shri Shashi Sekhar, Addl. Secretary, MoEF	
3.	Shri Ajay Tyagi, Joint Secretary, MoEF	
4.	Shri S. K. Lal, Under Secretary, DIPP	23062906 Sk.lal@nic.in
5.	Dr. A. B. Akolkar, CPCB	
6.	Shri O. P. Sharma, Joint Industrial Adviser, D/o Chemicals & Petrochemicals	23061442, 9868160477, onsharma@nic.in
7.	Dr. A. K. Sinha, Plant Protection Adviser, Dre. Of PPQ&S, Faridabad Ministry of Agriculture	2410056 ppa@nic.in
8.	Shri Vipin Bhatnagar, Joint Director (Chemistry), Dre. Of EPQ&S, Faridabad Ministry of Agriculture	9818283340 Vipinbhat15@gmail.com
9.	Shri B. R. Mishra, Scientist 'E', MNRE	24368903 9968660066 Mishra.br@nic.in
10.	Shri Shailesh, Deputy Secretary, D/o Agri. & Coop. M/o Agriculture	23382480
11.	Dr. Krishna Bihari, Asstt. Commissioner (INM) D/o Agri. & Coop. M/o Agriculture	23386268
12.	Dr. Rachana Sharma, Manager, ILFS Environment	9818995655 Rachana.sharma@ilfsenv.com
13.	Mr. Mahesh Babu, Managing Director ILFS Environment	011-49691000
14.	Mr. N. B. Majumdar, Chief Technical Officer, ILFS Environment	011-49691000
15.	Mr. Dipankar Bhattachary, Dy. Director (Chemistry), Dre. of Plant Protection, Quarantine & Storage, Faridabad Ministry of Agri. & Coop.	0129-2413002 Dipankarh969@yahoo.co

16.	Mr. Bharat Manglani, Bharat Oil & Waste Management Ltd., New Delhi	011 41000110, 29816466 bhara@bharatoil.com
17.	Mr. Daksha Gupta, Adviser, Shivalik Solid Waste Management Ltd., H.P.	9816022004
18.	Shri Ashok Sharma, CEO, Shivalik Solid Waste Management Ltd., H.P.	9316028131 Ashok.sharma@tuplcecl.com
19.	Dr. N. K. Pillai, CEO, Kerala Enviro Infrastructure Ltd., Ambulamedu, Kochi, Kerala	0484-3117937 9816618133 dnkpillai@gmail.com
20.	Dr. B. D. Dalwadi, CEO, Bharuch Enviro Infrastructure Ltd, Ankleshwar Enviro Technology Ltd. (ETL) Ankleshwar	02646-253135 990994959 dalwadibd@umphos.com
21.	Mr. Tapas Saha, CEO, Synergy Waste Management Pvt. Ltd.	9212310057 tapas@synergyworld.co.in
22.	Mr. Sanjiv Kumar, GM, Ramky Enviro Engg. Ltd., Hyderabad	9949965282 sksanjiv@ramky.com
23.	Mr. Ram N. Agnihotri, National Head - IWM Ramky Enviro Engg. Ltd., Hyderabad	9963244470 ramagnihotri@ramky.com
24.	Mr. Shamlal Goyal, Deptt. of Fertilizers	23388481 9999641533 Slg2212@yahoo.com
25.	Dr. M. Subba Rao, Director, MoEF	
26.	Mr. Shard, Deputy Director, MoEF	
27.	Ms. Shubhangi Wankhede, NPC, UNIDO Project	
28.	Shri Rajeer Mishra Assistant Project Coordinator, UNIDO Project	

**ಕರ್ನಾಟಕ ಸರ್ಕಾರ**

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ,  
ನಂ.102, 3ನೇ ಕ್ರಾಸ್, 1ನೇ ಬ್ಲಾಕ್, ಉತ್ತರ ಬಡಾವಣೆ, 1ನೇ ಫೇಸ್, ರತ್ನಾಕರ ಬ್ಯಾಂಕ್ ಪಕ್ಕ, ಬಿ.ಎಂ.ರಸ್ತೆ,  
ಎರಡನೇ ಮಹಡಿ, (ರಾಯಲ್ ಎನ್‌ಫೀಲ್ಡ್ ಶೋರೂಂ ಮೇಲ್ಬಾಗದಲ್ಲಿ), ರಾಮನಗರ ಟೌನ್.

ದೂರವಾಣಿ ಸಂಖ್ಯೆ:- 080-27273397,

E mail ID: [sgdgwramnagar@gmail.com](mailto:sgdgwramnagar@gmail.com)

ಸಂಖ್ಯೆ:ಹಿಭೂವಿ/ಅಂಜನಿರಾ/ವಾಣಿಜ್ಯ/2018-19 /651

ದಿನಾಂಕ: 13.12.2018

**ನೋಟೀಸ್**

ವಿಷಯ: ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಬಳಕೆಗಾಗಿ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯಿಂದ ಅಂತರ್ಜಲ ಹೊರತೆಗೆದು ಉಪಯೋಗಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: (1) ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ (ಅಭಿವೃದ್ಧಿ ಮತ್ತು ನಿರ್ವಹಣೆ ವಿನಿಯಮನ ಹಾಗೂ ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ 2011 ಮತ್ತು ನಿಯಮಾವಳಿ 2012.  
(2) ನಿರ್ದೇಶಕರು, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಕಅಂಪ್ರಾ/ಸಭೆ/02/2017-18 ದಿ:22.08.2017.  
(3) ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಸನೀಇ 09 ಅಜಅ 2015, ಬೆಂಗಳೂರು ದಿ:22.09.2017.

\*\*\*\*\*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ರಾಜ್ಯದಲ್ಲಿ ಅಂತರ್ಜಲ ಬಳಕೆ ಆಧಾರಿತ ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಚಟುವಟಿಕೆಗಳು ನಡೆಯುತ್ತಿದ್ದು, ಉಲ್ಲೇಖ(1) ರ ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ (ಅಭಿವೃದ್ಧಿ ಮತ್ತು ನಿರ್ವಹಣೆ ವಿನಿಯಮನ ಹಾಗೂ ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ 2011 ಹಾಗೂ ನಿಯಮಾವಳಿ 2012 ರಂತೆ ಅಧಿಸೂಚಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ ಅಂತರ್ಜಲ ಬಳಕೆದಾರರು ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಕಡ್ಡಾಯವಾಗಿ ನೋಂದಾಯಿಸಿಕೊಂಡು ಅಂತರ್ಜಲ ಬಳಸಲು ಅನುಮತಿ ಪತ್ರ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ. ಉಲ್ಲೇಖ (2) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಅಂತರ್ಜಲ ಬಳಸಬಹುದಾದ ಪ್ರಮಾಣವು 25000 ltr/day ವರೆಗೆ ಇದ್ದಲ್ಲಿ ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಸಮಿತಿಯಿಂದ ಅನುಮತಿ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ. ಒಂದು ವೇಳೆ ಅಂತರ್ಜಲ ಬಳಕೆ ಪ್ರಮಾಣವು 25000 ltr/day ಮೇಲ್ಪಟ್ಟಿದ್ದರೆ ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ ಬೆಂಗಳೂರಿನಲ್ಲಿ ಅನುಮತಿ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ(3) ರಂತೆ ಜಿಲ್ಲೆಯ ರಾಮನಗರ & ಕನಕಪುರ ತಾಲ್ಲೂಕು ಅಂತರ್ಜಲ 'ಅತಿಬಳಕೆ' ತಾಲ್ಲೂಕು ಎಂದು ಅಧಿಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಜಿಲ್ಲೆಯ ಅಧಿಸೂಚಿತ ಪ್ರದೇಶವಾದ **ರಾಮನಗರ** ತಾಲ್ಲೂಕಿನಲ್ಲಿ ತಮ್ಮ ಕೈಗಾರಿಕೆ/ಕಾರ್ಖಾನೆಯು ಅಂತರ್ಜಲ ಬಳಸಿ ಪ್ರಸ್ತುತ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಲ್ಲಿ ಕಡ್ಡಾಯವಾಗಿ ಅನುಮತಿ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ. ತತ್ಸಂಬಂಧ ಅನುಮತಿ ಪಡೆಯಲು ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಲಗತ್ತಿಸಿರುವ ಚೆಕ್‌ಲಿಸ್ಟ್‌ನಲ್ಲಿರುವ ಪ್ರಕಾರ ಕೂಡಲೇ ಮಾಹಿತಿಯನ್ನು ಭರ್ತಿ ಮಾಡಿ, ಒಂದು ಕೊಳವೆಬಾವಿಗೆ ರೂ.500/- ರಂತೆ ನಿಗದಿತ ಶುಲ್ಕವನ್ನು Chairman, Karnataka Groundwater Authority, Bangalore ರವರ ಹೆಸರಿನಲ್ಲಿ ಪಡೆದು ನಿಯೋಜಿತ ಸಮಿತಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ.

ಗೆ,

**Mother Earth Environ Tech Pvt. Ltd, Sy.No.217,  
Harohalli Indl. Area, 2nd Phase,  
Kanakapura Tq Ramanagara Dist.**

  
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ(ಪು)  
ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ  
ರಾಮನಗರ.



## ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ,  
ನಂ.102, 3ನೇ ಕ್ರಾಸ್, 1ನೇ ಬ್ಲಾಕ್, ಉತ್ತರ ಬಡಾವಣೆ, 1ನೇ ಫೇಸ್, ರತ್ನಾಕರ ಬ್ಯಾಂಕ್ ಪಕ್ಕ, ಬಿ.ಎಂ.ರಸ್ತೆ,  
ಎರಡನೇ ಮಹಡಿ, (ರಾಯಲ್ ಎನ್‌ಫೀಲ್ಡ್ ಶೋರೂಂ ಮೇಲ್ಬಾಗದಲ್ಲಿ), ರಾಮನಗರ ಟೌನ್.

ದೂರವಾಣಿ ಸಂಖ್ಯೆ:- 080-27273397,

E mail ID: sgdgwramnagar@gmail.com

ಸಂಖ್ಯೆ:ಹಿಭೂವಿ/ಅಂಜನಿರಾ/ವಾಣಿಜ್ಯ/2020-21/164

ದಿನಾಂಕ:10.08.2020

ತಿಳುವಳಿಕೆ ಪತ್ರ

ವಿಷಯ: ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಬಳಕೆಗಾಗಿ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯಿಂದ ಅಂತರ್ಜಲ ಹೊರತೆಗೆದು ಉಪಯೋಗಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: (1) ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ (ಅಭಿವೃದ್ಧಿ ಮತ್ತು ನಿರ್ವಹಣೆ ವಿನಿಯಮನ ಹಾಗೂ ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ 2011 ಮತ್ತು ನಿಯಮಾವಳಿ 2012.

(2) ನಿರ್ದೇಶಕರು, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಕಅಂಪ್ರಾ/ಸಭೆ/02/2017-18 ದಿ:22.08.2017.

(3) ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಸನೀಇ 09 CdC 2015, ಬೆಂಗಳೂರು ದಿ:22.09.2017.

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ರಾಜ್ಯದಲ್ಲಿ ಅಂತರ್ಜಲ ಬಳಕೆ ಆಧಾರಿತ ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಚಟುವಟಿಕೆಗಳು ನಡೆಯುತ್ತಿದ್ದು, ಉಲ್ಲೇಖ(1) ರ ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ (ಅಭಿವೃದ್ಧಿ ಮತ್ತು ನಿರ್ವಹಣೆ ವಿನಿಯಮನ ಹಾಗೂ ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ 2011 ಹಾಗೂ ನಿಯಮಾವಳಿ 2012 ರಂತೆ ಅಧಿಸೂಚಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ ಅಂತರ್ಜಲ ಬಳಕೆದಾರರು ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಕಡ್ಡಾಯವಾಗಿ ನೋಂದಾಯಿಸಿಕೊಂಡು ಅಂತರ್ಜಲ ಬಳಸಲು ಅನುಮತಿ ಪತ್ರ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ. ಉಲ್ಲೇಖ (2) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಅಂತರ್ಜಲ ಬಳಸಬಹುದಾದ ಪ್ರಮಾಣವು 25000 ltr/day ವರೆಗೆ ಇದ್ದಲ್ಲಿ ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಸಮಿತಿಯಿಂದ ಅನುಮತಿ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ. ಒಂದು ವೇಳೆ ಅಂತರ್ಜಲ ಬಳಕೆ ಪ್ರಮಾಣವು 25000 ltr/day ಮೇಲ್ಪಟ್ಟಿದ್ದರೆ ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ ಬೆಂಗಳೂರಿನಲ್ಲಿ ಅನುಮತಿ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ(3) ರಂತೆ ಜಿಲ್ಲೆಯ ರಾಮನಗರ & ಕನಕಪುರ ತಾಲ್ಲೂಕು ಅಂತರ್ಜಲ 'ಅತಿಬಳಕೆ' ತಾಲ್ಲೂಕು ಎಂದು ಅಧಿಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಜಿಲ್ಲೆಯ ಅಧಿಸೂಚಿತ ಪ್ರದೇಶವಾದ ರಾಮನಗರ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ತಮ್ಮ ಕೈಗಾರಿಕೆ/ಕಾರ್ಖಾನೆಯು ಅಂತರ್ಜಲ ಬಳಸಿ ಪ್ರಸ್ತುತ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಲ್ಲಿ ಕಡ್ಡಾಯವಾಗಿ ಅನುಮತಿ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ. ತತ್ಸಂಬಂಧ ಅನುಮತಿ ಪಡೆಯಲು ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಲಗತ್ತಿಸಿರುವ ಚೆಕ್‌ಲಿಸ್ಟ್‌ನಲ್ಲಿರುವ ಪ್ರಕಾರ ಕೂಡಲೇ ಮಾಹಿತಿಯನ್ನು ಭರ್ತಿ ಮಾಡಿ, ಒಂದು ಕೊಳವೆಬಾವಿಗೆ ರೂ.500/- ರಂತೆ ನಿಗದಿತ ಶುಲ್ಕವನ್ನು ಹಾಗೂ ಡಂಡದ ಮೊತ್ತ ಒಂದು ಕೊಳವೆ ಬಾವಿಗೆ ರೂ.5000/- ದಂತೆ Chairman, Karnataka Groundwater Authority, Bangalore ರವರ ಪೆಸರಿನಲ್ಲಿ ಪಡೆದು ನಿಯೋಜಿತ ಸಮಿತಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ.

ಗೆ,

**MOTHER EARTH ENVIORN TECH PRIVATE LIMITED**

**Plot No.217, 2<sup>nd</sup> Phase KIADB Industrial Area,**

**Harohalli, Kanakapura tauk**

**Ramanagara Dist-562112**

*Rajulree*  
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ  
ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ  
ರಾಮನಗರ.

ಫ್ಯಾಕ್ಸ್/Fax : 080-25586321

ಈಮೇಲ್/E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್/Website : http://kspcb.gov.in



Annexure 6

25581383, 25589112  
25588151, 25588270  
25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ  
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.PCB//WMC /2165/2017

4155

Date:

14 NOV 2018

To  
The Member Secretary  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.

Sir,

Subject: Directions issued under section 5 of the Environment  
(Protection) Act, 1986, in case of M/s.Mother Earth Tech Pvt.Ltd.,  
Harohalli, Kanakapura Taluk, Ramanagara Dist- reg.

- Reference: 1. Your letter No.F.No.B-29018/tsdf-63/18, WM-II Div/11996,  
dtd.12.10.2018.  
2. This Office letter No.PCB/WMC/2800/HWM/2018-19/3802,  
Dtd.27.10.18.  
3. This Office letter No.PCB/WMC/2800/HWM/2018-19/3808,  
Dtd.27.10.18.

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With reference to directions issued under section 5 of the Environment (Protection) Act, 1986, in case of M/s. Mother Earth Tech Pvt.Ltd., Harohalli, Kanakapura Taluk, Ramanagara District, it is to be informed as under:

1. The Karnataka State Pollution Control Board (KSPCB) has approved the design of TSDF in compliance with Rule 16(2) of HOWM Rules, 2016 and communicated to you vide Ref (2).
2. The KSPCB has approved layout of TSDF in compliance with Rule 16(2) of HOWM Rules, 2016 and communicated to you vide Ref (3).
3. The Chairman, KSPCB has inspected the facility on 10.10.2018 and for verification as per the directions vide Ref (1). The copy of the Inspection Report is enclosed as Annexure to this letter.
4. As regards to location criteria KIADB, which is an agency to develop infrastructure has identified the land and the Environmental Clearance is also issued by SEIAA.

In view of the above, it is requested to withdraw the directions issued to the M/s. Mother Earth Tech Pvt.Ltd., Harohalli, Kanakapura Taluk, Ramanagara District. The Board will monitor the TSDF.

Yours faithfully,

Sd/-

Member Secretary

Copy to

1. Regional Officer, Ramanagara, for information
2. M/s.Mother Earth Tech Pvt.Ltd., Harohalli, Kanakapura Taluk, Ramanagara Dist for information.

Member Secretary

**INSPECTION NOTES OF SRI LAKSHMAN, CHAIRMAN, KARNATAKA STATE  
POLLUTION CONTROL BOARD ON 10-10-2018.**

Name & address of the industry	Mother Earth Environ Tech Pvt Ltd, Plot No.217, Harohalli Industrial Area, II Phase, Kanakapura Taluk, Ramanagara District.
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M/s. Mother Earth Environ Tech Pvt Ltd, is operating a Hazardous Waste Land fill facility. The Central Pollution Control Board on 12/10/2018 has issued directions Under Section 5 of the Environmental (Protection) Act, 1986 to initiate action against the facility. In the said directions the KSPCB is required to verify whether the facility has been set up in accordance with approved design & Layout of the Common TSDF.

The facility has submitted its layout plan. The KSPCB has approved the layout plan as per rule 16(2) of Hazardous and other wastes (Management and Transboundary Movement) Rules 2016, on 27/10/2018. The Board has also approved the design of TSDF facility on 27/10/2018

The facility was inspected to verify whether it has been established in accordance with design and layout approved by KSPCB and whether it was absolute essentiality for the state to establish the land fill facility within the restricted zone.

The unit was inspected along with the following officers of the board Sri C Siddaramaiah, Regional Officer, Ramanagar, and Sri Ameenulla Baig, Smt H A Meenakshi, Sri T R Kumaraswamy, Sri P Rajesh, Sri Hariprasad, Sri Mrutyunjay B, Dr. D Naveen, Kum. Umme Hamida, Assistant Environmental Officers.

Sri. T N Paramesh, Managing Director of the facility was also present.

Sri C Siddaramaiah, Regional Officer, Ramanagar submitted as under

- A. The first Environmental Clearance was issued by SEIAA Karnataka on 28.08.2015 for establishing Hazardous waste landfill facility consisting of two cells with capacity 95000 Tons. They have obtained EC amendment from SEIAA Karnataka on 11.6.2018 for increasing the landfill capacity from 95000 Tons to 1,51,000 Tons.
- B. Consent to establishment of the Board was accorded on 4-11-2015 and for expansion on 15-10-2018. Consent for operation is valid for 95000 Tons and disposal of CFL/Tube lights upto 30-6-2021.
- C. Authorization under the Hazardous and other wastes (Management and Transboundary Movement) Rules is valid upto 30-6-2020.

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D. Regional office Ramnagara is carrying out Ground water monitoring and ambient air quality monitoring regularly.

Following are the observations:-

1. Facilities available are compared with the item no 5.4 of the criteria for hazardous waste landfills published by CPCB.

Requirement as per item no 5.4 of the criteria for hazardous waste landfills published by CPCB	Status
Accesses Road	Accesses Road from Entry to Landfill cells is existing
Equipment Shelter	Separate area for equipments is available which is provided with shelter.
Weighing scale	Weigh bridge is installed at the entrance.
Office space	Existing
Waste inspection facility	Available
Temporary waste storage / disposal sites for special waste	Available.
Demarcation of the land fill areas and areas for stock filling cover material and liner material	<p>Land fill sites are demarcated and for liner material storage, area is demarcated near office building.</p> <p>As regards to stock filling cover material, no specific area is available. The representative of the facility informed that during construction of cell-2 due to technical reasons the removed materials were transported and stored in a separate land, whenever required, material will be brought back and utilized. They have made an agreement with land owner for the same.</p>
Location of surface water drainage facility	Provided storm water drains (garland canals) on East, West & North side. They have constructed two collection tanks of capacity 30 KL & 15 KL for collecting the storm water from the TSDF area.
Location of land fill leachat management facility	Provided. Regional Officer, Ramnagara informed that the facility has raised the height of leachate collection tank recently, thus providing free board of about 1.5 ft. Any excess leachate will automatically flow into the pre-treatment tank avoiding any spill over.
Location of gas management facility (optional)	Not available. The Representative of the facility informed that only after capping of cell , this facility is required.

4

Location of monitoring wells/ environmental monitoring facilities	Within the site there are 5 monitoring borewells and around the site there are 5 more monitoring borewells, Regional officer, Ramnagara informed that they are regularly monitoring the water and the quality of water is well within the limits. The borewell water was examined and physical observations indicates that the water is clear.
Fencing and green belt along the peripheral boundary	Compound wall provided on all the sides except eastern side where fencing is provided with ACP sheets.  Green belt of width about 15 m on East, 1.5 m on the North, 3.5 m on the west upto cell-1 length and 17 m for cell-2 length. Towards South they have provided 15 m lawn. The total green belt provided is about 33 %.
Emergency exits	Available

2. The Board has approved the design details. The Managing director of the facility informed that the project was appraised by the ministry of Environment, Forest And Climatic Change through WAPCOS who has approved the proposals after site visit. The facility has provided double liner as per design.
3. The managing director of the facility informed that the proposal of establishment of the site was approved by the State level Single window clearance committee and the Karnataka Industrial Area Development Board which is an agency responsible for creating infrastructure has given the particular land for development of landfill facility and government is in the processing of notifying the site .
4. Suggestions given:
  - a) The existing cell (cell-1) has been filled to above ground level in some portions. They have provided monsoon capping with 1 mm HDPE liners for the same. They have been informed to maintain proper slope of the bund in line with angle of repose of the soil and cover the slopes with coir mat with grass grown to prevent any bund erosion during rain.
  - b) The new waste storage shed was in use. The waste stabilization is being done in the same shed. They have covered all the sides of the shed to prevent entry of rainwater into the shed. They were advised to raise the sill level of the shed so as to prevent outflow of leachate from the shed.
  - c) Informed to analyse the quality of storm water for basic parameters like pH, EC & TDS to check any contamination and if found contaminated, the same shall be

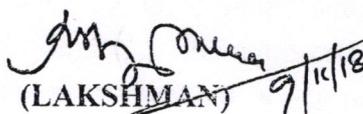
pumped to leachate collection tank for sending to CETP. Permanent pumping arrangement shall be made..

- d) Lawn of 15 m width is existing and they have been directed to plant the sapling immediately in this area also.
  - e) They have been directed to conduct VOC monitoring at regular intervals along with Ambient Air Quality monitoring and submit the reports
5. The Regional Officer, Ramnagar was directed to regularly analyse the water samples from monitoring borewells including borewells from adjacent villages.

The Managing Director of the facility informed that they will comply with the directions issued from time to time by the regulating agencies.

The facility has provided infrastructure as per the approved layout and design. As regards to location, the KIADB which is an agency to develop infrastructure has identified the land and Environmental clearance is also issued by SEEIAA. As the facility is already operating since two years, any stoppage of facility for siting criteria is likely to result in illegal disposal of waste. Hence, the facility can be permitted to operate at the said site. However, facility is required to be operated as per the applicable Regulations and guidelines.

Copy of the report be sent to CPCB with a request to withdraw the directions issued on 12-10-2018 and the Regional officer shall monitor

  
(LAKSHMAN) 9/11/18  
CHAIRMAN

KARNATAKA STATE POLLUTION CONTROL BOARD

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321  
ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in  
ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in

Annexure 7

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Mother Earth file



Annexure 7

25581383, 25589142  
25588151, 25588270  
25588142, 25586520

Volume - II

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Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ  
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No. PCB/WMC/2800/HWM/2018-19/ 3802

Date: 27 OCT 2018

To,  
The Authorized Signatory,  
M/s. Mother Earth Environ Tech Pvt. Ltd.,  
Plot No.217, KIADB Industrial Area,  
Harohalli, 2<sup>nd</sup> Phase,  
Kanakapura Taluk,  
Ramanagara District, Karnataka.

Sir,

Sub: Approval of design pertaining to TSDf of Mother Earth Environ Tech Pvt. Ltd., Plot No.217, KIADB Industrial Area, Harohalli, 2<sup>nd</sup> Phase, Kanakapura Taluk, Ramanagara District -reg.  
Ref: Your letter No. MEEPL/LAB/18-19/023, dated: 17.10.2018.

\*\*\*\*\*

You are operating TSDf at Plot No.217, KIADB Industrial Area, Harohalli, 2<sup>nd</sup> Phase, Kanakapura Taluk, Ramanagara District. The design submitted hereby approved as per Rule 16(2) of the Hazardous and Other Waste (Management, Handling & Transboundary) Rules, 2016.

Yours faithfully,  
Sd/-  
Member Secretary

Copy to:

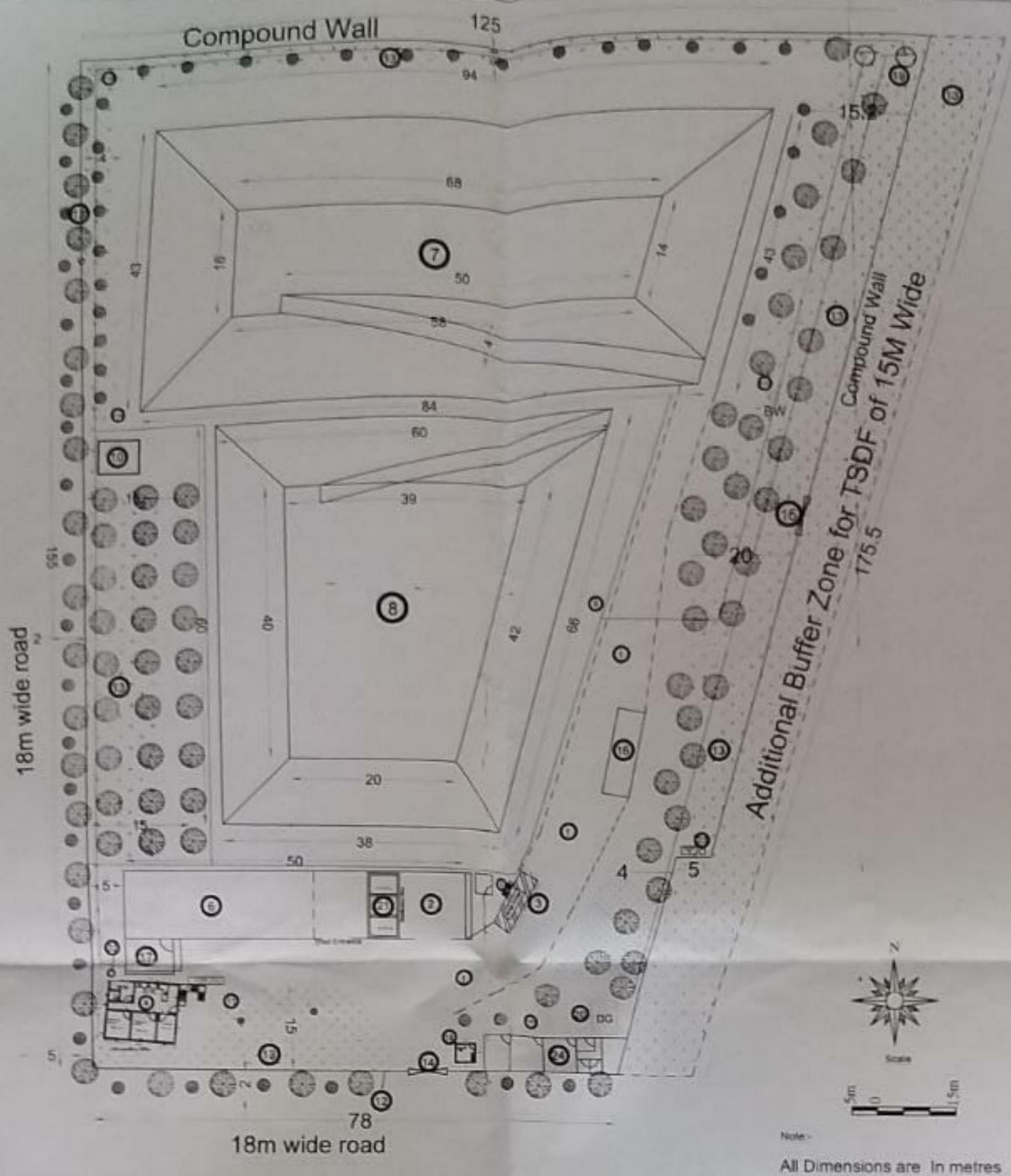
1. The Member Secretary, CPCB, New Delhi for information.
2. RO, Rmanagara for information.
3. Case file.

Senior Environmental Officer, WMC

16/10/2018  
07/11/2018

HIS

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Note -  
All Dimensions are In metres

Legend -

	Storm Water Drainage
	TBM
	Leachate Collection Chamber
	Fire Fighting Equipments

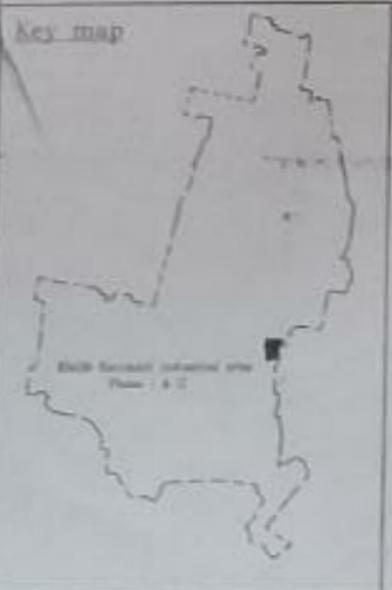
As Per Rule 16(2) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. TSDF Plant Layout Approved by Karnataka State Pollution Control Board

**Member Secretary**  
**Karnataka State Pollution Control Board**  
 No. 49, Church Street,  
 Bangalore - 560 001.

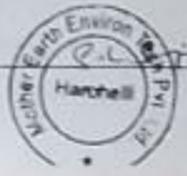
**Area Calculation**

PARTICULARS	Area In Sq Mts
Total Area of Land	16,200.00
Green Belt-5580.7 Sq Mt. (34.51% of total area+Additional Buffer Zone(175.52M*15M)	8,222.00
Area of Cell-I	3,820.00
Area of Cell-II	3,129.00
Area of Storage Shed	535.00
Area of Office	94.50
Area of Labours shed	120.00
Area of Tyre Wash, DG, Leachate Tank Others	139.00
Utility Usage includes Road, Pavens, Parking, Weigh Bridge etc.	2772.50

Sl No	As Per Criteria for Hazardous Waste Landfills - Hazardous Waste Management - Series: HAZWAMS/17/2000-01 Section-5.4 Layout Consist With
1	Access Road
2	Equipment Shelter
3	Weighing Scale
4	Office Space
5	Waste Inspection Facility
6	Temporary Waste Storage Area
7	Cell-1
8	Cell-2
9	Surface Water Drainage
10	Landfill Leachate Storage Tank
11	Monitoring Borewell-1
11A	Monitoring Borewell-2
11B	Monitoring Borewell-3
11C	Monitoring Borewell-4
11D	Monitoring Borewell-5
12	Fencing/Compound Wall
13	Green Belt
14	Site Entrance
15	Emergency Exit
16	Tyre Wash
17	Liner Storage Area
18	Security
19	Storm Water Collection Pit
20	DG Set
21	Stabilization Bins
22	Soak pit
23	Labours Toilet Room
24	Temporary Accom.Room



Mother Earth Environ Tech Private Limited



Project  
Common Hazardous Waste Treatment Storage Disposal Facility  
In 4 Acre Land At KIADB Harohalli Industrial area phase II,  
Kanakapura Taluk, Ramanagara District, Karnataka

Drawing Title  
**Plant Layout**

Rev. DATE Drawing No.  
Jan.2017 MEEPL/CN/001